

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00254/2018**

**Dated Thursday the 22<sup>nd</sup> day of February Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

S.Babu,  
Rtd. Mechanical Vendor,  
Sr. CDO/BBQ/MAS Divn/S.Rly,  
No. 15/29, 3<sup>rd</sup> street,  
Kumaran Nagar, Kaladipet,  
Tiruvottiyur Post,  
Chennai 600019. ....Applicant

By Advocate M/s. Ratio Legis

Vs

- 1.Union of India rep by,  
The General Manager,  
Southern Railway,  
Chennai 600003.
- 2.The Sr. Divisional Personnel Officer,  
Chennai Division, Southern Railway,  
Chennai 600003. ....Respondents

By Advocate Mr. P. Srinivasan

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to the representation dated 18.09.2016 submitted by the applicant in connection with benefits extension of MACP to the Grade Pay of Rs. 2400/- and other service benefits and further to direct the respondents to re-fix pay of the applicant on extending MACP to the grade pay Rs. 2400/- on due date and consequentially determine his retirement benefits with reference to the pay band I ie., Rs. 5200-20200 plus grade pay Rs. 2400/- and other attendant benefits and to pass such other order / orders as this Hon'ble Tribunal may deem fit proper and thus render justice.”

2. It is submitted that the applicant made a representation on 18.09.2016 for fixation of his salary on par with his juniors viz., Mr. A. Nathaniel and Mr. K. Prabakaran along with refixation of his pension and other retirement benefits. The said representation is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to dispose of his representation within a time limit to be stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents and submits that if time is granted a detailed reply would be filed.

4. Be that as it may, keeping in view the limited relief sought by the learned counsel for the applicant and without going into the substantive

merits of the case, I deem it appropriate to direct the respondents to consider Annexure A5 representation of the applicant dt. 18.09.2016 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

**(R. Ramanujam)**  
**Member(A)**  
**22.02.2018**

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